

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 16

MA 33/2020 IA 2022/2021 IN C.P. (IB)/1633(MB)2019

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **13.02.2024**

NAME OF THE PARTIES:

BANK OF MAHARASHTRA

V/s

D S KULKARNI DEVELOPERS LTD

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Counsel Akshay Doctor a/w Adv. Saloni Salukhe a/w Adv. Z. Patel for the Successful Resolution Applicant i/b Adv. Dhaval Associates are present.

MA 33/2020

Ld. Counsel for the Applicant seeks some time to decide whether to prosecute this IA further or not. Time is granted. List this matter on Board on **12.03.2024**.

IA 2022/2021

Ld. Counsel for the erstwhile Resolution Professional informs that amendment is to be carried out to correct the facts stated in the application. List this matter on Board on **12.03.2024**.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Rehan Shaikh